

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 271/TT/2020

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for eight assets under “Tehri Transmission System” in Northern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following transmission assets under “Tehri Transmission System” in Northern Region:
- Stage-I Combined Asset:** Asset-a: 400 kV Meerut-Mandola Ckt-I alongwith associated bays at Meerut and Mandola Sub-stations;
- Asset-b: 400 kV Meerut-Mandola Ckt-II along with associated bays at Meerut and Mandola Sub-stations;



Asset-c: ICT-II alongwith associated bays at Meerut Sub-station;

Asset-d: ICT-III alongwith associated bays at Meerut sub-station;

Stage-II Combined Asset: Asset-e: ICT-I alongwith associated bays at Meerut Sub-station;

Asset-f: 800 kV Tehri-Meerut Ckt-I alongwith associated bays;

Asset-g: 800 kV Tehri-Meerut Ckt-II and 400 kV S/C Meerut-Muzaffarpur Transmission Line; and

Asset-h: ICT at Muzaffarnagar alongwith one No. 400 kV and one No. 220 kV bay.

b. Revised tariff of 2001-04, 2004-09 and 2009-14 period is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.

c. Asset-a, Asset-b, Asset-c, Asset-d, Asset-e, Asset-f, Asset-g and Asset-h were put under commercial operation on 1.10.2003, 1.4.2003, 1.4.2003, 1.7.2003, 1.8.2005, 1.4.2006, 1.6.2006 and 1.2.2007 respectively.

d. The tariff for the 2009-14 tariff period was trued up and tariff of 2014-19 tariff period for the instant transmission assets was approved vide order dated 17.12.2015 in Petition No. 446/TT/2014 on the basis of notional COD of 1.12.2003 and 1.2.2007 for Stage-I Combined Asset and Stage-II Combined Asset respectively.

e. There is no change in the capital cost claimed in the instant petition for 2014-19 tariff period and the cost approved by the Commission as on 31.3.2014. Additional Capital Expenditure (ACE) has not been claimed in respect of any of the Combined Assets for 2014-19 tariff period. No ACE has been claimed for Stage-I Combined Asset for 2019-24 tariff period.

f. In case of Stage-II Combined Asset, ACE was allowed during 2014-15 for liability payment. The payment is uncertain and will be claimed on actual payment. ACE has been claimed for 2019-20 for Stage-II Combined Asset on account of enhanced land compensation payable to landowners on account of order of Hon'ble High Court of Judicature at Allahabad which may change as per the calculations to be undertaken by the local authorities. Hence, the same may be allowed under Regulation 25(1)(a) of the 2019 Tariff Regulations.

g. Subsequent to filing the instant true up petition, the Petitioner filed Petition No. 673/TT/2020 for the Project Tehri PSP wherein Tehri-Meerut Transmission Line, i.e. Asset-f and Asset-g were upgraded to 765 kV level. After augmentation work, 2 numbers of 220 kV bays at Meerut Sub-station have been vacated and they are to be de-capitalized from the capital cost being claimed against these assets and revised Auditor's certificate has to be filed. Therefore, 3 weeks' time may be



granted to bring on record the revised Auditor's certificate alongwith de-capitalisation details and revised Form-10B.

h. Reply to the Technical Validation letter was filed vide affidavit dated 1.7.2021.

i. No reply has been received from any of the Respondents.

3. In response to a query of the Commission, the representative of the Petitioner submitted that augmentation of Asset-f and Asset-g was done during April and June 2020, whereas the instant petition was filed in January 2020. The Commission directed the staff to process the instant petition alongwith Petition No.673/TT/2020.

4. The Commission allowed the request of the representative of the Petitioner to file the revised forms and Auditor's certificate by 29.8.2021 with an advance copy to the Respondents. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

